

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 500/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

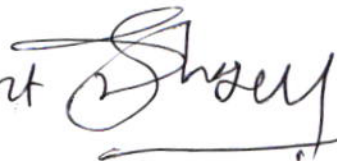
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017


NAME OF THE PARTIES: Syndicate Bank  
V/s  
Royal Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Deblani Buman Thakore Jeeiwala	Adv. for Syndicate Bank.	
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2.	Mr. Subit Chakrabarti a/w Ms. Chaitrika Patki	AP Respondent	
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 i/b D. J. Shyju

**ORDER**

**T.C.P. No. 500/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. Having given number of opportunities and also noted on last few occasions that in the absence of non-compliance of the provisions of the I&B Code the Petition shall be ~~prepared~~ <sup>held</sup> as Abated under the Notification No. GSR-732(E) dated 30.06.2017. <sup>ms</sup> This Petition now stood Abated with the Liberty granted to the Petitioner to file a fresh Petition, if deem fit as provided under the said Notification.
3. The Petition is disposed of as Abated. To be Consigned to Records.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**15.09.2017.**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**